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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 949 OF 2024**

**IN THE MATTER OF:**

LAXMI NARAIN

... APPLICANT

VERSUS

MUNICIPAL CORPORATION GHAZIABAD & ORS.

... RESPONDENTS

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**FILED BY**



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**FILED ON: 12 .03.2024**

**NEW DELHI**

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PRINCIPAL BENCH, NEW DELHI  
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GHAZIABAD

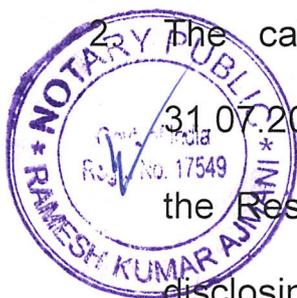
**MOST RESPECTFULLY SHOWETH:**

I, Vikramaditya Singh Malik, s/o Yudhvir Singh Malik, aged about 35 years, as Municipal Commissioner of Municipal Corporation of Ghaziabad, presently in New Delhi and do hereby solemnly affirm and undertake as under:

1. I am the Municipal Commissioner of Municipal Corporation of Ghaziabad and fully conversant with the facts and circumstances of the present case and therefore competent to sign and depose the present Affidavit.

2. The captioned matter was listed before this Ld. Tribunal on 31.07.2024 whereby this Ld. Tribunal was pleased to issue notice to the Respondents and directed Respondent No. 1 to file a report disclosing the status of the alleged secondary point and its legality.

Accordingly, a report was filed on 09.11.2024 in compliance of the said order. Further, vide Order dt. 11.11.2024, this Ld. Tribunal was



pleased to direct the Respondent No. 1 to take immediate remedial action and submit the action taken report by way of an affidavit. Accordingly, a report was filed by Respondent No. 1 on 01.03.2025. It is to be noted that the present application alleges the issue of illegal secondary collection point which has been set up near Apsara border of Ghaziabad adjoining Delhi on G.T. Road at District Ghaziabad [**said premises**]. The allegation in the present application was in respect of mismanagement and illegal throwing of garbage at the said premises.

3. Further, this Ld. Tribunal vide Order dt. 04.03.2025 was pleased to issue directions to the Commissioner of the Respondent No. 1 to provide an undertaking disclosing the status of the recently selected secondary collection point.
4. It is humbly submitted that earlier a site at Apsara Border under Mohannagar Zone was identified and selected for the purpose of secondary collection. However, due to unavoidable reasons, the secondary collection point shall now be constructed at Chikambarpur. Further, it will take approximately 2 months to complete the construction of the secondary collection point at the new site and the current site at Apsara Border shall be remediated.
5. The Khatauni records also indicate that the selected land bearing Khasra No. 93/5 is barren land admeasuring 0.8690 hectares and shall suffice for the present purposes of construction of the secondary

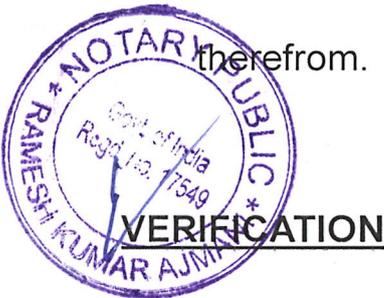


collection point with sufficient capacity to meet the needs of the populace.

6. It is humbly submitted that upon operation of the secondary collection point, the said premises shall be duly cleared of any garbage and it will be remediated with adequate measures and methodology. A report to that effect shall be filed for the perusal of this Ld. Tribunal after two months, as also directed by this Ld. Tribunal.

7. I state that everything stated above has been stated by me in my official capacity based on and derived from the official records maintained by the Municipal Corporation Ghaziabad in the official capacity and I state that nothing material has been concealed

therefrom.



12 MAR 2025

*[Signature]*  
DEPONENT

Verified at \_\_\_\_\_ on this \_\_\_\_\_ day of March 2025 that the contents of the above affidavit from paragraphs 1 to 7 are believed to be true and correct to the best of my knowledge and belief.

No part of it is false and nothing material has been concealed therefrom.

*[Signature]*  
Identify the Deponent who has signed/put thumb impression in my presence

12 MAR 2025

CERTIFIED THAT THE DEPONENT  
Shri/Smt./K...  
S/o./W/o./D/o...  
Identified by Shri...  
I solemnly affirmed before me at de...  
at St. No. 24...  
that the contents of the affidavit which have  
been read and explained to him/her are true  
and correct to his/her knowledge  
*[Signature]*  
Ramesh Kumar Ajmani  
Notary Public

*[Signature]*  
DEPONENT



Samridhi Nain &lt;samridhi@malakbhatt.com&gt;

**SERVICE: Undertaking by Respondent No. 1 in O.A. No. 949 of 2024 [Laxmi Narain v. Municipal Corporation, Ghaziabad & Ors.]**

1 message

Samridhi Nain <samridhi@malakbhatt.com>  
To: Jamshed Bey <jamshed.bey@gmail.com>  
Cc: Malak Bhatt <malak@malakbhatt.com>

12 March 2025 at 17:10

Sir,

We write to you on behalf of the Respondent No. 1 in the captioned matter. Please find enclosed herewith a copy of the undertaking as being filed by the Respondent No. 1.

Kindly consider this email as **advance service** of the same.

--

**Samridhi**  
Associate, NM Law Chambers



**M: +91-98109 16608**

**O: C-7, Ground Floor, Nizamuddin East, New Delhi - 110013**

**NEW DELHI | AHMEDABAD | LUCKNOW | CHANDIGARH | MUMBAI**



 **Laxmi Narain - Undertaking.pdf**  
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